

CBI Vs. K. Kannadassan & Anr.
RC No. DAI-2019-A-0012
CC No. 30/2020

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI.

17.08.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI.

The matter was proceeding at the stage of further proceedings / clarifications.

It is informed by the Reader of this Court that the IO has sent a message that he is on medical rest and due to his visit to Fortis Hospital regarding consultation of his lower back surgery, he would not be able to join the proceedings today.

The Reader has further informed that no document has been received from the prosecution side, as was directed to them to send on the LDOH.

In these circumstances, Ld. PP for CBI is again directed to send the copy of the charge sheet and other relevant documents, which are required for further consideration of the matter in electronic form to the Reader of this Court within four



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days time.

Put up for further proceedings / clarification on
27.08.2020.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/17.08.2020